

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 92(ND)/2017
CA NO.

CORAM:

PRESENT : CHIEF JUSTICE M. M. KUMAR
Hon'ble President

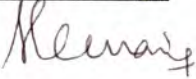

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE COMPANY:

Dr. G.L. Purohit & Ors.
V/s
Rajasthan Hospitals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SANJAY KR MARIA	ADV	Petitioners	
2	Sh. UK Chaudhary	Adv	Respondents	
3	Sh. PK. Mittal	Adv		
4.	Sh. Himanshu Vij	Adv		


ORDER

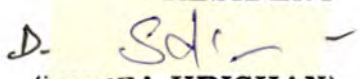
Learned Counsel for the Petitioner states that against the order passed by Company Law Board on 26.08.2013 in CP No. 53 of 2008, an appeal has been preferred before the Rajasthan High Court by the Petitioner, Dr. G.L. Purohit and Ors. , which is posted for hearing in the first week of July, 2017. After hearing preliminary submissions of the Learned Counsel for the Petitioner, we feel that the view of the Rajasthan High Court in Appeal would have direct bearing on the issues which are raised in the present Petition.

Contd....2/-

Accordingly, the hearing is deferred to 8th August, 2017 to await the order of the Hon'ble Rajasthan High Court. In the meantime, if any, order is passed by the Hon'ble Rajasthan High Court then the same shall be placed on record by the Counsel for the parties.

List the matter on 8th August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

25.05.2017
V.Sethi